

(3) A3

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

Registration(OA) no. 559 of 1988

Sri Ballabh Sahai .. applicant.

Versus

Union of India and others ... Respondents.

Hon'ble D.S.Misra,A.M.
Hon'ble G.S.Sharma,J.M.

(Delivered by Hon'ble D.S.Misra)

In this application under Section 19 of the A.T.Act XIII of 1985, the applicant has challenged the order dated 26.5.87 imposing the penalty of recovery of Rs.105,234.95 P. The applicant is alleged to have filed an appeal against the penalty imposed on him on 26.5.87. Prayer no.2 in the petition is that we should direct the respondent no.2 to decide this appeal after affording proper opportunity of hearing to the applicant. In view of this prayer, we feel that this case can be finally disposed of at this stage.

We accordingly direct the respondent no.2 to decide the appeal dated 7.7.87 of the applicant, if received in his office, within a period of 3 months after affording him an opportunity of personal hearing to the applicant. The petition is disposed of finally at the admission stage.

Bhima
A.M. 13/5/88 J.M. *Surbanaur*

JS/13.5.88